

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-1395(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd ... Applicant/Petitioner
Vs
SVIIT Software Pvt Ltd. ... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Karan Aggarwal, counsel for the Applicant (Axis Bank) in I.A. No. 2528 of 2020
For Respondent :

ORDER

IA-2528/2020

Ld. Counsel Mr. Karan Aggarwal for the petitioner/Axis Bank appeared and submitted that the amended memos of parties has been filed on 17.04.2024 and the same is available on DMS/E-portal.

The Registry is directed to amend the cause title.

None appears for the Respondent.

Ld. Counsel for the applicant is directed to issue fresh notice to the respondents by all modes.

List the matter again **on 20.08.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)